

IN THE HIGH COURT OF JHARKHAND AT RANCHI
Cont. Case (Civil) No.840 of 2019

Mahendra Prasad **Petitioner**

Versus

1. The State of Jharkhand
2. Smt. Rajeshwari B, father's name not known to the petitioner, The Deputy Commissioner, Dumka at Dumka, P.O. & P.S. Dumka, Dist-Dumka, Jharkhand.
3. Goreya Mareti Tirkey, father's name not known to the petitioner, The District Superintendent of Education, Dumka, P.O. & P.S. Dumka, Dist-Dumka, Jharkhand.

... .. **Opp. Parties**

CORAM: HON'BLE MR. JUSTICE RAJESH KUMAR

For the Petitioner : Mr. Shubham Mishra, Adv.
For the Opp. Parties : Mr. Manish Mishra, Adv.
: Mr. Krishna Murari, Adv.
: Mr. Raj Vardhan, Adv.

The matter was taken up through Video Conferencing. Learned counsel for the parties had no objections with it and submitted that the audio and video qualities are good.

05/26.06.2020: It has been submitted by Mr. Krishna Murari, learned counsel for the opposite party nos.2 and 3 that show cause has been filed and the order has already been complied with.

Learned counsel for the petitioner has not disputed the fact.

Counsel for the State is also present.

In view of the submission of the parties, the present contempt proceeding is, hereby, dropped.

(Rajesh Kumar, J.)